

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 3567**

TO BE ANSWERED ON THE 10TH DECEMBER, 2019/AGRAHAYANA 19, 1941 (SAKA)

E-PRISONS

3567. SHRI L.S. TEJASVI SURYA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has been able to implement the guidelines it had issued under the e-Prisons Project to States and Union Territories and whether it faced any difficulty in its implementation;

(b) if so, the details thereof, State-wise;

(c) whether the Government has fully implemented the recommendations made by the Parliamentary Standing Committee on Empowerment of Women on Women in Detention and Access to Justice, dated March 1, 2018 and whether it faced any difficulty in its implementation;

(d) if so, the details thereof, State-wise;

(e) whether the Government has been able to enrol all the prisoners across the country for Aadhaar card, as per the guidelines it had issued in 2017 and whether there is any difficulty found in its implementation; and

(f) if so, the details thereof, Statewise?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI G. KISHAN REDDY)**

(a) & (b) : State/Union Territory (UT) wise status of implementation of E-Prisons project is given in the Annexure. Majority of States/UTs have on-boarded their data on e-prisons portal. However, occasionally a few jails have faced difficulties like network connectivity.

(c) & (d) : The Ministry of Home Affairs had shared the recommendations of the Parliamentary Standing Committee on 'Women in Detention and Access to Justice'

with all States and UTs. States/UTs have been requested to take appropriate action to comply with the recommendations of the Parliamentary Standing Committee. Since 'prisons' and 'persons detained therein' are State subjects under List II of the Seventh Schedule to the Constitution of India, it is the responsibility of respective States/UTs to take appropriate action in the matter.

(e) & (f) : The Ministry of Home Affairs (MHA) had issued advisories to all States and Union Territories that prison inmates be Aadhaar seeded and had suggested that the local Unique Identification Authority of India (UIDAI) unit can be approached for initiating the enrolment drive in all correctional homes. Since 'prisons' and 'persons detained therein' are State subjects under List II of the Seventh Schedule to the Constitution of India, it is the responsibility of respective States/UTs to take appropriate action in the matter.

State/UT-wise status of implementation of E-Prisons project

| Sl. No. | State/UT | Status |
|---------|-------------------|-----------------------|
| 1 | ANDHRA PRADESH | Implemented |
| 2 | ARUNACHAL PRADESH | Implemented |
| 3 | ASSAM | Implemented |
| 4 | BIHAR | Implemented |
| 5 | CHHATTISGARH | Partially Implemented |
| 6 | GOA | Implemented |
| 7 | GUJARAT | Implemented |
| 8 | HARYANA | Implemented |
| 9 | HIMACHAL PRADESH | Implemented |
| 10 | JAMMU & KASHMIR | Implemented |
| 11 | JHARKHAND | Implemented |
| 12 | KARNATAKA | Implemented |
| 13 | KERALA | Implemented |
| 14 | MADHYA PRADESH | Implemented |
| 15 | MAHARASHTRA | Partially Implemented |
| 16 | MANIPUR | Not Implemented |
| 17 | MEGHALAYA | Implemented |
| 18 | MIZORAM | Implemented |
| 19 | NAGALAND | Implemented |
| 20 | ODISHA | Implemented |
| 21 | PUNJAB | Implemented |
| 22 | RAJASTHAN | Implemented |
| 23 | SIKKIM | Partially Implemented |
| 24 | TAMIL NADU | Implemented |
| 25 | TELANGANA | Implemented |
| 26 | TRIPURA | Implemented |
| 27 | UTTAR PRADESH | Implemented |
| 28 | UTTARAKHAND | Implemented |
| 29 | WEST BENGAL | Implemented |
| 30 | A & N ISLANDS | Implemented |
| 31 | CHANDIGARH | Implemented |
| 32 | D & N HAVELI | Implemented |
| 33 | DAMAN & DIU | Implemented |
| 34 | DELHI | Implemented |
| 35 | LAKSHADWEEP | Not Implemented |
| 36 | PUDUCHERRY | Implemented |